

**Annexure 7**

Name of the corporate debtor: **Colour Roof (India) Limited** ; Date of commencement of CIRP: **24th February, 2023** ; List of Creditors as on: **30th August, 2024**  
**List of operational creditors (Government dues)**

(Amount in ₹)

Sl. No.	Department	Government	Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether Related Party?						% Voting share in CoC
1	DGFT (GOI) / Commissioner of Customs (NS-II),Nhava Sheva	Central Government	09.06.2023	60,60,89,979	10,03,80,845	Statutory Authority	NA	0.00%	-	-	-	50,57,09,134	-
2	Group Grampanchayat Sajgaon	State Government	18.05.2023	49,25,398	49,25,398	Statutory Authority	NA	0.00%	-	-	-	-	-
3	Slate Tax Department, Maharashtra - VAT	State Government	06.04.2023	17,65,93,868	17,65,93,868	Statutory Authority	NA	0.00%	-	-	-	-	-
4	Regional Provident Fund Commissioner - II (Legal)	State Government	06.10.2023	1,30,36,585	39,98,302	Statutory Authority	NA	0.00%	-	-	90,38,282.51	-	Statutory Dues
5	Employees State Insurance Corporation	State Government	08.01.2024	41,061	41,061	Statutory Authority	NA	0.00%	-	-	-	-	-
6	Slate Tax Department, Maharashtra - GST	State Government	20.06.2024	95,16,77,764	79,32,04,390	Statutory Authority	NA	0.00%	-	-	-	15,84,73,374.00	-
7	Income Tax Department	State Government	21.06.2024	41,93,53,902	41,93,53,902	Statutory Authority	NA	0.00%	-	-	-	-	-
8	Department of Goods & Service Tax (Profession Tax), Maharashtra	State Government	12.07.2024	1,08,184	1,08,184	Statutory Authority	NA	0.00%	-	-	-	-	-
	<b>Total</b>			<b>2,17,18,26,741</b>	<b>1,49,86,05,950</b>				<b>-</b>	<b>-</b>	<b>90,38,283</b>	<b>66,41,82,508</b>	

**Notes-**

- The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
- The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims maybe admitted on receiving sufficient proof in support of such claims.
- In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
- The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
- A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. February 24, 2023.
- The entire Statutory Dues relating to the claim of Provident Fund has to be earmarked and actual amount payable has to be settled in priority over all other dues after completion of verification.